

CCPA 11 of 07  
[ Arising out of OA 615 of 2005]

ORDER [ Oral ]

01.05.08

Shri M.P. Dixit, counsel for the applicant.  
Shri B.K. Sinha, counsel for the respondents.

This contempt petition has been filed for alleged non-compliance of the order dated 3.8.06 passed by this Tribunal in OA 615 of 05 whereby respondents were directed to refer the claim of the applicant to the Railway Board with all papers for their consideration. Show cause reply has been filed on behalf of the alleged contemner, stating therein that in pursuance of the Hon'ble Tribunal's order dated 3.8.06, the matter was referred to the Secretary, Railway Board, New Delhi, and ultimately, Rs. 77,500/- has been reimbursed to the applicant towards medical claims. A copy of pay order for Rs. 77,500/- dated 25.8.07 bearing cheque No. 254953 dated 30.8.07 has been issued, which was received by the applicant. The learned counsel for the applicant submits that the applicant has submitted the claim for Rs. 1,27,870/-, but the respondents have sanctioned only Rs. 77,500/-. However, if the applicant is still aggrieved, he may approach to the concerned respondents for redressal of his grievances.

After hearing the parties, we are of the opinion that the order of this Tribunal has been complied with, and no case for contempt of court is made out. Hence the CCPA is dismissed.

[ A. Kushari ] M [ A ]

/cbs/

[ S. Srivastava ] M [ J ]